

**REFERENCE TO THE COLLECTION OF MONEY FROM THE PUBLIC BY THE PEERLESS FINANCE AND GENERAL INVESTMENT COMPANY LIMITED IN VIOLATION OF THE RESERVE BANK OF INDIA'S DIRECTION**

**SHRI PUTTAPAGA RADHAKRISHNA** (Andhra Pradesh): Mr. Chairman, Sir, I am grateful to you for giving me permission to make my Special Mention.

Sir, in the Telugu daily newspaper, "Udayam" dt. May 4, 1985, it has been reported that the Peerless Finance and General Investment Co. Ltd., is cheating the public despite the ban imposed on it by the Reserve Bank of India. We can also see its advertisement on the cover page of the Delhi Telephone Directory with a big rupee. It is collecting huge sums of money from the public. It is a non-banking finance company. The Government of West Bengal has served a notice on this company on 10-8-1979 to wind up its operations. In that connection, the company has gone to the court of law and filed a writ petition in the Calcutta High Court and obtained an interim stay order. In that particular writ petition, the Government of India was also made a respondent. And the Government of India, instead of making an enquiry into the activities of the company by the Department of Company Affairs and instead of contesting

this case seriously, has not taken any steps and they have not properly contested the case. And they did not file the counter-affidavit in time. It seems that the Department of Company Affairs is very much influenced by the people at the helm of affairs in the Government. I am told

**MR. CHAIRMAN:** This will not go on record.

**SHRI PUTTAPAGA RADHAKRISHNA:** All right, I do not take any name.

**THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH):** These are serious charges . . .

**MR. CHAIRMAN:** No insinuations. Please proceed with the statement of fact.

**SHRI PUTTAPAGA RADHAKRISHNA:** So I request the Finance Minister to look into the matter and to order a proper enquiry into the matter to stop cheating of the people by this company. Thank you, Sir.

**REFERENCE TO THE REPRISALS AND ATROCITIES ON TAMILS IN SRI LANKA BY THE SRI LANKAN AUTHORITIES**

**SHRI M. S. GURUPADASWAMY** (Karnataka): Mr. Chairman, Sir, I refer to the continuing atrocities committed against Tamilians in Sri Lanka. Sir, as you are aware, we all expected that the violence against Tamilians in Sri Lanka would abate, and there would be a political settlement. But, on the contrary, the violence and atrocities have been on the increase, as a result of which a lot of innocent Tamilians have died. There seems to be no check or discipline in the Sri Lanka security forces, in the army there. They are taking various kinds of reprisals against the civilian population. That is most unfortunate. Sir, there is a report which makes painful claims of Tamil origin have been killed. Twenty-eight people were killed the other day. There is a report today that 40 Tamils and another 16 near Trincomalee have been killed. And there is a report which makes painful reading. There is a report in the "Statesman" today by UNI which says:

"About 40 Tamils youths arrested by the Special Task Force in Kal-